

**PART C.— ‘PREPARATION OF PAPER-BOOKS IN
LETTERS PATENT APPEALS’**

[1]1. The paper-book in such appeals shall ordinarily consist of :-

- (a) The memorandum of appeal;
- (b) A copy of the judgment/order Impugned;
- (c) A copy of the judgment/order and documents which were before the Single Judge.

2. No Appeal under clause 10 of the Letters Patent will be received by the office of Registrar (Judicial) unless it is accompanied by two sets of following :-

- (a) Memorandum of Appeal (typed/printed);
- (b) Certified copy of judgment/order Impugned.
In case of exemption, downloaded copy from the official website of this Court or printed/typed/photocopy attested by the counsel as true copy.
- (c) Photocopy of the complete paper-book which was before the Single Judge including the Writ Petition, Written Statement, Replication/Rejoinder (if any), with Annexures and Documents in two identical sets attested by the counsel as true copy.

3. In case appeal is filed by the State or any statutory body, it shall mention, as to whether any other appeal(s) arising out of the judgment in bunch matter and/or earlier judgment relied upon, has been filed or not. If yes, the status thereof.]